

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH :: AT KOLKATA**

O.A NO. 186/2023/EZ

IN THE MATTER OF:-

SHRI. ANALSON SANGMA

.... APPLICANT

-VESUS-

STATE OF MEGHALAYA & ORS.

..... RESPONDENTS

/

ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPLICANT

PAPER BOOK

(KINDLY SEE INDEX INSIDE)

ADVOCATE FOR THE APPLICANT : MR. K.C GAUTAM

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BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH :: AT KOLKATA

O.A NO. 186/2023/EZ

IN THE MATTER OF:-

Shri. Analson Sangma

..... Applicant

-Versus-

State of Meghalaya and Ors.

.... Respondents

AND

IN THE MATTER OF:-

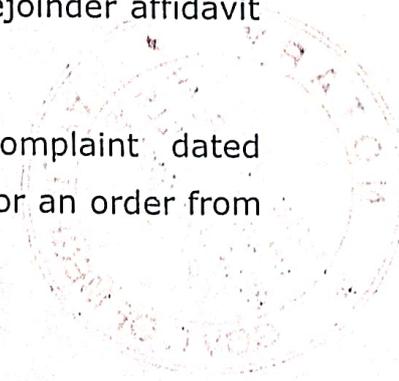
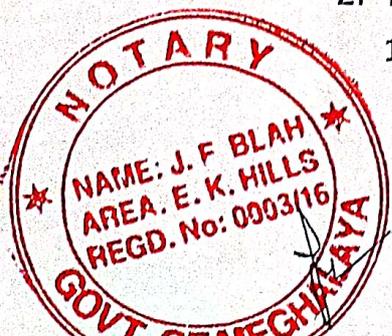
An additional affidavit filed in furtherance to the order dated 03.02.2025 passed by this Hon'ble Tribunal.

I, Shri. Analson. R. Sangma, Son of (L) Selsing Ch. Momin, aged about 57 years, R/o Budugre, Chokpot, South Garo Hills District, Meghalaya, do hereby solemnly affirm and state on oath as under:-

1. That vide order dated 03.02.2025 of this Hon'ble Tribunal, the applicant is filing this instant affidavit bringing on record certain facts and issues raised with regard to the quarry in question in the form of a fresh affidavit in addition to the rejoinder affidavit dated 21.08.2024 filed.
2. That the Applicant/deponent has filed a complaint dated 16.10.2023 before this Hon'ble Tribunal calling for an order from

Analson R. Sangma

SI/Instrument No. 83
Date: 21/6/25



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the Hon'ble Tribunal to stop the illegal mining of stone in the village at Boldakgittim Wanchi Agitok, Budugre Chokpot. Aggrieved by the indifferent attitude and inaction on the part of the state respondents to act on the representation calling for cancellation of mining lease issued to the private Respondent No. 4 for carrying out stone quarry activities at Budugre Chokpot on the grounds that the mining activity carried out is not conducive to the surrounding environment, polluting the river Dareng which is the source of drinking water to about 20 villages and that the mining activities carried out by the Respondent No. 4 is illegal, the deponent is before this Hon'ble Tribunal vide a complaint application numbered and registered as Original Application No. 186/2023/EZ.

FACTS:

3. That the applicant humbly submits before raising the issues the following brief facts of the present complaint:

- a) That the applicant before your Lordships came to learn on various complaints received from the residents of Budugre A'kning that the Respondent No. 4 herein on the strength of a lease executed by one Smti. Morphine R. Marak has illegally started an extensive excavation work (stone quarry) at Budugre Wanchi A'gitok since 2022.
- b) That, thereafter the applicant made an internal inquiry and came to learn that one Shri. Morphin R. Marak had forged the Nokma's (Applicant) signature and on that basis obtained patta for 36 bighas of land from the Garo Hills Autonomous District Council (G.H.A.D.C.) whereas, the Nokma had issued patta only for 3 bighas of land to



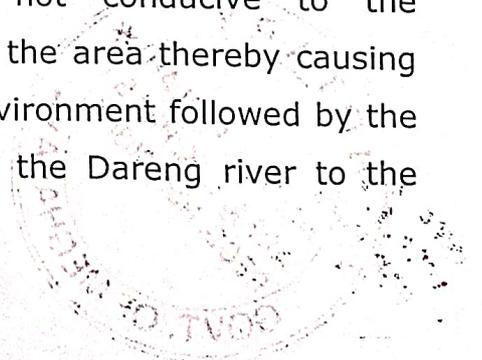
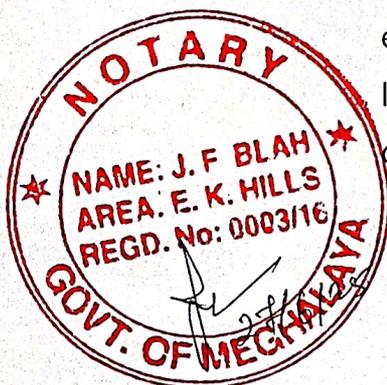
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Shri. Morphin R. Marak for the purpose of homestead and farm. Thereafter, Shri. Morphine R. Marak on the strength of the forged patta executed a lease deed in favour of the Respondent No. 4 who then obtained the impugned mining lease.

- c) The Applicant filed a complaint dated 12th September, 2023 to the Executive Member GHADC against the fake NOC produced by Shri. Morphine R. Marak whereby mining lease was obtained alleging that the signature appearing therein is not the signature of the applicant. Similarly, another representation was addressed to the Executive Member GHADC In-charge Land and Revenue for cancellation of the Patta issued to Shri. Morphine R. Marak on the ground that he was never allotted 36 bighas of land instead was allotted on 3 bighas of land for the purpose of homestead and farm.

*(Photocopies of the complaints dated 12.09.2023 are enclosed herewith and marked as **Annexure-I and II respectively**)*

- d) That the Applicant initially on the 27th October, 2022 as the Nokma of the area filed a complaint before the Deputy Commissioner, South Garo Hills District, Baghmara against the illegal quarrying and mining activities carried out by the Respondent No. 4 at Budugre A'kning, Chokpot, South Garo Hills District, Bahgmara stating therein that the mining is not conducive to the environment and topography of the area thereby causing large scale of damage to the environment followed by the discharge of mining waste into the Dareng river to the



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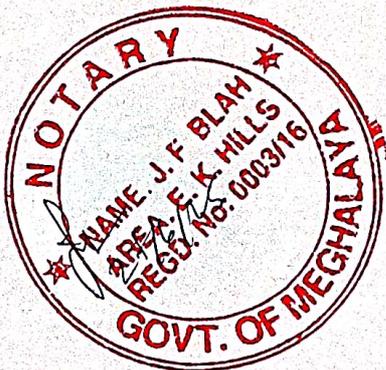
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extent of changing its colour into yellow making it unfit for consumption besides causing threat to the aquatic life.

(A photocopy of the complaint dated 27.10.2022 is enclosed herewith and marked as **Annexure-III**)

- e) That in response to the complaints received against illegal quarrying activities being carried out by the Respondent No. 4 at Budugre A'khing, a meeting was convened on the 30th March, 2023 at the District Resource Centre, Baghmara, South Garo Hills District. The meeting was presided by the Deputy Commissioner, South Garo Hills District, Baghmara. In the said meeting, claims and counter claims were heard particularly the issues of pollution of the river Dareng raised by the villagers from various adjoining villages who were present in the said meeting; who informed the gathering that the location of the quarry is very close to the river making it prone to heavy landslides during rainy season which will ultimately flow into the river and cause adverse pollution. The Chairman of the meeting after examination of the documents, informed the gathering that an order of enquiry will be carried out by the Block Development Officer Chokpot with reference to the distance of the quarry from the Dareng River

(Photocopy of the proceedings of the meeting held dated 30.03.2023 at District Resource Centre, Baghmara, South Garo Hills is enclosed herewith and marked as **Annexure-IV**)



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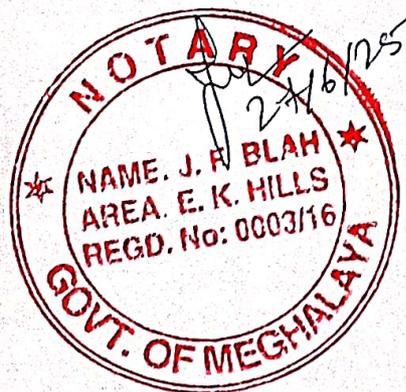
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- f) That thereafter, on the 5th May, 2023 another meeting was held in connection with the quarrying and mining operation at Budugre A'khing Chokpot. The meeting was presided over by the Deputy Commissioner, South Garo Hills, Baghmara. In the said meeting, the Chairman of the meeting directed maintenance of status-quo as the situation in the ground was not conducive due to mass protest from all concerned which could lead to law-and-order issue. The BDO, Chokpot C & RD Block, Sub-division Officer (Civil) Chokpot indicated that allowing mining operation may lead to law-and-order issues as locals are vehemently opposing the same.

*(A photocopy of the minutes of the meeting held in connection with the stone mining at Budugre Akhing, Chokpot dated 05-05-2023 at the office Chamber of the Deputy Commissioner, Baghmara, South Garo Hills, is enclosed herewith and marked as **Annexure-V**)*

- g) That the quarrying and mining activities stopped for a few months after the status-quo order of the Deputy Commissioner; which resumed again in a short period of time, which prompted the Chokpot Vigilance Committee to file a representation before the SDO (Civil) Chokpot Sub-Division stating that as a result of the mining and quarrying activities carried by the Respondent No. 4 the environment of the area was seriously affected and on further inspection it was found that due to the dumping of quarrying waste, the Dareng river was polluted to the

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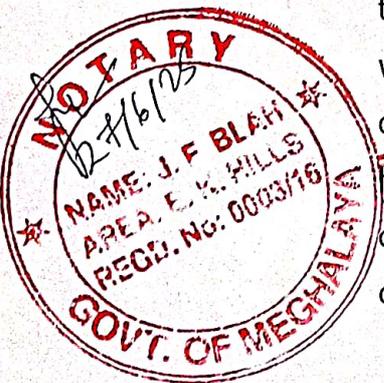
extent to making it unfit for consumption and causing a threat to the aquatic life.

- h) That an inquiry was conducted by the Chief Forest Officer of the GHADC against the complaint received from the applicant and the Chokpot Vigilance Committee into the quarrying activity. On inquiry, it was found that the quarrying activity at Budugre was adversely affecting the Dareng River and causing extensive damage to the environment and the nearby surroundings. Accordingly, the Divisional Forest Officer, Baghmara Territorial Division, South Garo Hills was suggested that vide the complaint received, immediate stoppage of the quarrying may kindly be looked into vide Office Memo No. CF. 1302/MBS/2022 dated 9th October, 2023.

*(Photocopy of the Office Memo No. CF. 1302/MBS/2022 dated 09.10.2023 is enclosed herewith and marked as **Annexure-VI**)*

ISSUES RAISED:

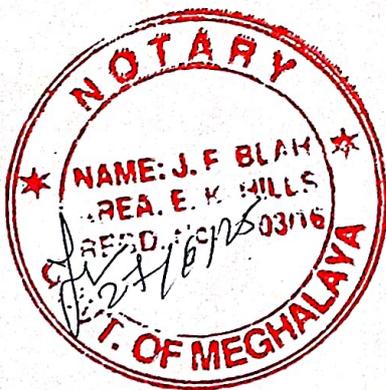
4. That the applicant begs to submit that that the operation of the stone quarry in question is being carried out in the forest area known as the Budugre Village Reserve Forest of Budugre A'khing which is adjacent to the village reserve forest. The area where the mining is carried out forms a part of the untouched forest within the Budugre A'khing. The forest where the quarrying operation is carried out by the Respondent No. 4 is the natural habitat of the endangered *Hoolock Gibbon* which has been classified and listed as an endangered species as per Schedule I of the Indian Wildlife Protection Act, 1972. Indiscriminate felling



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of trees to facilitate quarrying activities has led to decrease in the numbers of the *Hullocks* to the point of extinction. Your applicant humbly submits that during the peak summer season, the Budugre Village Reserve Forest serves as a corridor or stopover, providing a perfect temporary grazing ground for elephants migrating between different habitats or seasonal ranges wherein the elephants forage on various naturally occurring food sources, including but not limited to wild bananas, that are indigenous to the rich and dense forest ecosystem. Further, the Dareng river which is lifeline to about 20 villages in the area flows in close proximity of the mining area. It is pertinent to mention that the Dareng river is the major source of drinking water in the adjoining areas and A'khings and a portion of its course is marked and reserved as Fish Sanctuary.

(A photocopy of the Map of the Budugre A'khing as per records maintained in the Garo Hills Autonomous District Council is and coloured drone photographs indicating the area of stone quarry in the forest area in close proximity with the Dareng river are enclosed herewith and marked as **Annexure-VII and Annexure-VIII**)



5. That the quarrying activities being carried is in close proximity to the Dareng River and the mining effluents/wastes (consisting of hazardous substances) and rocks, soil spillage, etc. is being directly released into the Dareng River. The quarrying activity is carried on uphill; resultantly, quarrying/mining waste is released into the Dareng river thereby, causing a threat to the aquatic life besides rendering the water of the river unfit for consumption for

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humans and animals alike. Infact, the Report of the Committee clearly mentions that the river is about 100 mtrs away from the quarry and that trees etc. that have been felled and large amounts of rocks and soil due to quarrying activity flows/runs off into the river during rainy season. It is abundantly clear from the Report, that a number of trees have been felled in-order to facilitate quarrying activity. The Respondent No. 4 in order to make the approach road to the stone quarry has carried out large scale earth-cutting and clearing of forest. The spillage of earth-cutting and felling of trees has run down to the Dareng river flowing below (downhill) resulting in pollution of the river. This fact is also reflected in the report of the Committee constituted by this Hon'ble Tribunal vide order dated 09.01.2024. Therefore, it is understood without any doubt that the quarrying activity carried out by the Respondent no. 4 is detrimental to the environment and not in conformity with the mining lease and other consent/ approval granted to the Respondent No. 4 by the competent authority. Therefore, for larger public interest and to protect the environment, it is imperative that the mining/ quarrying activity at Budugre A'khng carried out by the Respondent No. 4 has to be stopped and the license to be cancelled with immediate effect.

*(Few photocopies of photographs depicting felling of trees and earth-cutting in the forest areas in order to make approach road to the stone quarry is enclosed herewith and marked as **Annexure-IX**)*

6. That That the Respondent State, Meghalaya State Pollution Control Board in its show cause notice dated 29.01.2024 has



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mentioned that as a result of the quarrying activity, the Respondent No. 4 has violated specific condition relating to Prevention & Control of Water Pollution specifically those in clause 1, 2, 3, 4 and 5 of the consent to operate issued by Respondent State, Meghalaya State Pollution Control Board in as much as the quarrying effluents is directly released into the nearby Dareng river. A coloured photograph of the polluted Dareng river as a result of the release of the effluent from the quarrying activity is annexed hereto. It can be seen from the photograph that due to constant release of mining/quarrying effluents into the Dareng river, the colour of the river has turned yellow and thereby making it unfit for consumption and or use as well as harming the aquatic life therein.

(A photocopy of photographs of the Dareng River is enclosed herewith and marked as Annexure-X)

- 7. That since the quarry is very close to the river, it has caused an extensive pollution to the river, causing great inconvenience to the settlers along the river by polluting it caused from dumping of dirt and rubbles and all other effluents from the quarrying activity to the extent that the river has now turned dirty yellow with foul smell making it unfit for consumption or use as well as harming the aquatic life therein. Similarly, large tracts of land have been excavated by cutting down huge forest area illegally causing extensive damage to the environment at large and destroying the natural topography of the area. Further, the mining and quarrying activities have extended to a large stretch into the reserve forest, which as a result, wild animals in the forest have relocated.

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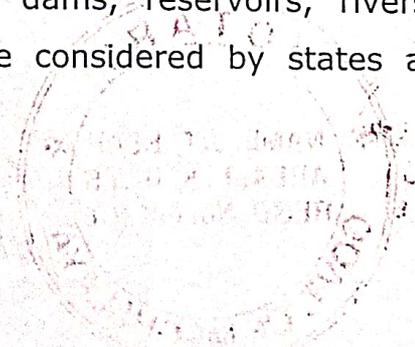
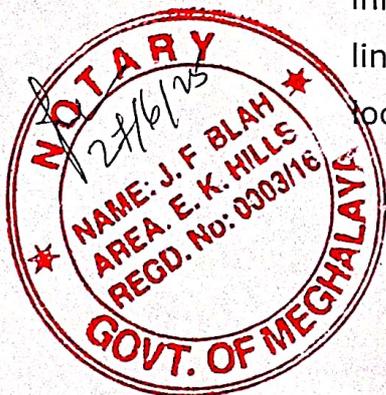


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8. That your humble Applicant submits that the consent to operate mining is subject to specific measures to be taken by the mine operator towards prevention of water, air and noise pollution including specific measures to be taken to ensure and prevent discharge of the mines effluent running into natural water courses. However, the discharge of the mine effluent in the instant case is release directly to the Dareng river thereby polluting the river water and making the same unfit for human use and at the same time posing threat to the aquatic life, moreover, large tracks of land have been excavated by cutting down huge forest areas have resulted in the permanent damaged to the natural topography, thereby, causing habitation destruction as a result causing threat to the flora and fauna therein. It is because of the systematic pollution of Dareng river and permanent damage caused to the environment due to the mining activity that the local villagers are opposed to the mining. Correspondingly, the quarrying activity ought to have been stopped solely that the Respondent No. 4 had clearly violated the terms and conditions specified in the consent to operate.

9. That the Respondent No. 4 has acted in clear violation of the report on Distance Criteria for Permitting Stone Quarrying circulated by the Central Pollution Control Board in pursuance to the order dated 28.02.2020 of the Hon'ble NGT in OA No. 304/2019 (**M. Haridasan & Ors. Vs. State of Kerela & Ors.**) which recommended a minimum distance of 100 meters, when blasting was not involved from residential, public buildings, inhabited sites, protected monuments, public roads, railways lines, bridges, dams, reservoirs, rivers, lakes or any other locations to be considered by states and when blasting was

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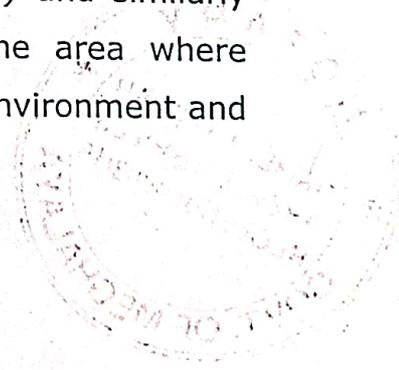
involved, CPCB has recommended that a minimum distance of 200 meters is to be maintained, whereas clearly, the quarrying activity carried out by the Respondent No. 4 involving blasting is being carried out in close proximity to the Dareng river in as much as the Report submitted by the Committee also observed that the river Dareng is located about 100 meters away from the quarry and one can clearly hear the sound of the river from the quarry site. In order to obtain necessary and required size, the activity of stone quarrying is done by blasting and drilling to loosen up the rocks materials for final use; this would only mean thereby, that the Respondent No. 4 is carrying out quarrying activity by blasting and as such while this process is causing environmental impacts, it requires mitigation measured to minimize the impacts on environment and nearby habitations in as much as the quarrying activity as per the report of the CPCB must be carried out at least 200 meters away from the Dareng river.

10. That the quarrying activity carried out by the Respondent No. 4 is clearly in violation of the specific conditions specified by the Respondent State, Meghalaya State Pollution Control Board to the extent that due to the quarrying activity, environmental pollution including water pollution and large tracks of land being excavated and felling of a large number of trees including those which are centuries old which includes trees like Sal (*Shorea robusta*), Teak (*Tectona grandis*), Chebulic Myrobalan (*Terminalia chebula*), East Indian Almond (*Terminalia myriocarpa*) and Indian Mahogany (*Toona ciliata*) and similarly there is no development of green belt in the area where quarrying activity is carried out to maintain the environment and

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28/6/25

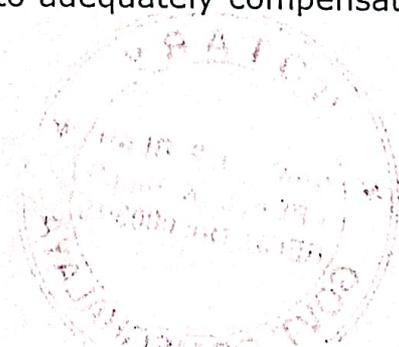
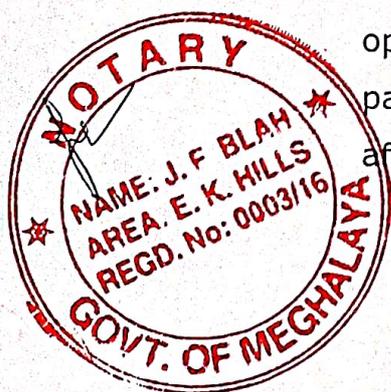


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ecology of the area as specified by the Respondent State Authority. Thereby, calling for revocation of the consent to operate by the Board in whole for cause of violation of the terms and conditions of the consent.

- 11. That your Applicant humbly submits that under the blanket of the mining license, quarrying activity carried by the Respondent No. 4 at Budugre Chokpot is, apart from stone quarrying, exceeds the permitted scope of the license issued wherein the Respondent No. 4 is extracting Coal which are lying unmined in the area where the quarrying activities is taking place which illegal and unauthorized leading to even more serious environmental and safety concerns.
- 12. That your humble Applicant submits that the quarrying activity is not in conformity with the mining lease and other consent/ approval granted to the Respondent No. 4 by the competent authority and is therefore ought to have been stopped with immediate effect. Further, the quarrying activity carried out by the Respondent No. 4 had caused large scale destruction of the natural environment besides polluting the Dareng river and posing a serious threat to its aquatic life. The quarrying activity has resulted in large scale displacement of the Hoolock Gibbon from its natural habitat. The natural topography of the surrounding areas has been permanently destroyed and as such in greater public interest, the stone quarrying activity at Budugre A'khing carried on by the Respondent No. 4 has to be immediately stopped calling for revocation of the consent to operate by the Board and specific directions are required to be passed directing the Respondents to adequately compensate the affected stake holders.

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13. That the statements made in paragraphs No 1 to being matters of records are true to the best of my knowledge and information and the rest are my humble submissions before this Hon'ble Tribunal and I sign this reply/ rejoinder affidavit on this the 27th day of June, 2025 at Shillong.

Anason R. Sangma

Identified by:

A. Rani
(Miss A. Rani)
Advocate.

DEPONENT

SOLEMNLY AFFIRMED BEFORE ME THIS DAY
ON 27/6/25 THE DEPONENT IS IDENTIFIED BY A. Rani
I CERTIFY THAT THE CONTENTS OF THE AFFIDAVIT
ARE READ ORDER AND EXPLAINED TO THE
DEPONENT WHO VERIFIED THE SAME BEFORE ME

J. F. Blah
27/6/25
J. F. BLAH
NOTARY
East Khasi Hills District
Government of Meghalaya



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VERIFICATION

I, Shri. Analsan. R. Sangma, Son of (L) Selsing Ch. Momin, aged about 57 years, R/o Budugre, Chokpot, South Garo Hills District, Meghalaya, do hereby solemnly affirm and state that the statements made paragraphs 1- 13 of the accompanying affidavit are true and correct to the best of my knowledge, belief and information.

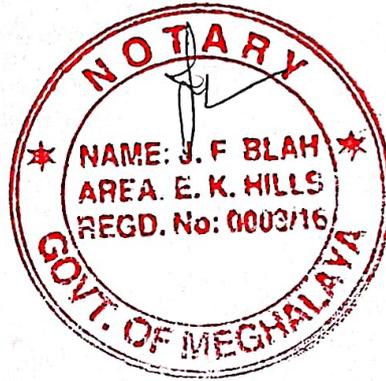
In verification whereof, I verify the contents of the same on this the 27th day of June, 2025 at Shillong.

Dated: Shillong

The 27th day of June, 2025

Analsan R. Sangma

HUMBLE PETITIONER



- 18 -

BUDUGRE A'KHING

ANNEXURE 298-1

Nokma no - 7, Mauza 1 - 6

To,

The Executive Member,
I/c Forest Department, GHADC.
12th September 2023

Sub: Complaint against fake "No objection" produced by Smt Alpha D Marak for extraction of boulders and fake land document used by Shri Morphine R Marak for patta.

Sir,

I, the Nokma of Budugre, Chokpot, wish to inform you that fake "No objection" has been produced by Smt Alpha D Marak, D/o Changgin N Sangma, resident of Umpling, Dongsharum, Shillong for extraction of boulders / stones in Budugre Akhing. The sign shown in the NOC is not mine nor is it my wife's. She seem to have scanned and forged our seal and signature in this NOC. Therefore, do not accept the NOC produced by her for extraction of boulders in Budugre Akhing. Kindly note that this NOC extends to whole Budugre Akhing as the boundaries mentioned in the NOC, the East belongs to Shri Jonan T Sangma (Nokma of Watregre Akhing), on the West it belongs to Malasing Ch Marak (Nokma of Darenggre Akhing), on the North it belongs to Shri Mijen M Sangma (Nokma of Warimagre) and on the South it belongs to Shri Diban M Sangma (Nokma of Gopgre Akhing).

I also make this complaint against Shri Morphine R Marak who forged a fake nokma document and got a patta from GHADC for 36 bighas in my Akhing without our consent and started mining boulders against my complaints. Kindly, do not acknowledge the NOC issued to Smt Alpha D Marak and the patta issued to Shri Morphine R Marak be immediately cancelled as the patta bearing pp no. 1, mauza no 1 - 6 was obtained through fake document. I make this request on behalf of my Akhing where your kind acknowledgement and immediate action is sought.

Thank you.

Ananda R. Sangma

Sangma
5 (07)
Aking
2023

BUDUGRE A'KHING

Nokma no - 7, Mauza 1 - 6

To,
The Executive Member,
I/c Land and Revenue, GHADC, Tura.
12th September 2023

Sub : Prayer to cancel a patta issued to Morphine R Marak on forged signature.

Sir,

I am submitting this humble submission with a copy of my objection which was submitted to the Revenue Officer against issuance of patta to Shri Morphine R Marak S/o Witherson Sangma, resident of Budugre, Chokpot, South Garo Hills who forged nokma's signature and produced the document to your office for a patta of 36 bighas of land in my Akhing. He forged nokma's signature and we strongly seek your action as nokma documents are always signed by me. I issued him nokma document once for 3 bighas of land for homestead and farm which was later informed to me that he forged my wife's signature and applied for patta of 36 bighas over which he has started a stone quarry. I submitted a written objection to R.O. but Morphine R Marak was issued a patta illegally over 36 B - 0 K - 0 L bearing p.p. no 1, Mauza no. 1 - 6, Dag no. 1.

Kindly acknowledge my complaint and cancel the patta immediately.

Thanking you.

Analson R. Sangma

Pa A. R. Sangma
Nokma I-6 (07)
Budugre A-king
South Garo Hills.

Dated Chokpot the 27th October 2022.

To

The Deputy Commissioner, Baghmara,
South Garo Hills, Meghalaya.

Subject Complaint against illegal mining at Budugre A'khing, Chokpot Sub-Division, involving large scale damage to trees and water pollution, causing extensive damage to the environment.

Sir,

I, the nokma of Budugre A'khing, do hereby bring to your kind notice the following facts:

1. On complaints made by people of my a'khing land, I came to know that one Shri. Morphin R Marak had illegally started an extensive excavation work (stone quarry) at Boldakgrim Wanchi A'gitok since 2020, without any information and without obtaining NOC from me, the local a'khing nokma. It was reported that the workers at the quarry started throwing the dirt and rubbles into the Dareng river upstream, which caused great alarm and inconvenience to the settlers along the river downstream as the river water became perpetually murky and unfit for any consumption or use. As the area is quite extensive, it also gave rise to great concern regarding the damage to the environment as well as the pollution caused to the major water resource of the area. Many trees had been destroyed and the natural topography became unrecognizable. I also started inquiring as to how the land had been acquired without my knowledge.
2. The matter was also noticed by the local NGOs who, along with us (the local people) made a complaint to the authorities in 2021.
3. The site was visited by the Sub-Divisional Officer, Chokpot Sub-Division, in the month of May last year, and gave orders to stop the excavation. Accordingly, the works were stopped – either in compliance with the order or because of the monsoons.
4. My present complaint is due to the information received from reliable sources that the excavation is going to be renewed in the coming months and huge machineries are being brought from outside the state for the purpose.

As already huge damage has been done to the flora and fauna of the area, as also the pollution of the water sources, the matter may kindly be treated as urgent. Moreover, the area illegally acquired by the concerned lady is over 40 hectares of pristine land which has already been scarred and damaged by unscrupulous digging and hacking.

It may not be out of context to mention the fact that due to my objection against this matter, the other party (supporters of Morphine R Marak), are presently making an attempt to remove me from nokmaship by making false allegations against me in the District Council. The aggressor is a relative as he is married to my sister-in-law (my wife's younger sister) and had probably tried to take advantage of the fact. I had been approached by them to leave the matter alone and not to take any action following the complaints. When I refused to comply, they complained to the District Council authorities with false allegations accusing me that I was the one responsible for the excavation and selling of stones. However, a visit to the site in question will give you a clear picture of the damage already caused to the land and the urgent need to stop further excavations.

This is for favour of your kind information and necessary action.

Yours Sincerely,
(Analsan R. Sangma)
Nokma of Budugre
A'khing
Chokpot Sub-Division,
South Garo Hills,
Meghalaya.

Analsan R. Sangma
Pa A R Sangma
Nokma I-6 (07)
Budugre A'king
South Garo Hills

- Copy to:
1. South Garo Hills, Baghamara DC
 2. Chokpot Civil Sub-Division
 3. Chokpot SDPO
 4. Chokpot P.S
 5. Autonomous District Council
 6. Forest and Environment

Proceeding of the meeting held on 30th March, 2023 at the District Resource Centre, Baghmara, South Garo Hills regarding the mining operation (Stone Quarry) at Budugre, Chokpot, South Garo Hills.

Member Present: At Annexure "A"

The meeting was presided over by the Deputy Commissioner, South Garo Hills, Baghmara. He welcomed all the members present in the meeting and informed that the purpose of calling a meeting is to discuss issues in-connection with the mining operation (Stone Quarry) at Budugre, Chokpot. The following were discussed.

1. At the beginning the Chairman call upon the Quarry owner Shri. Alpha D Marak to brief the gathering. The Quarry owner informed that he had obtained NOC from Nokma of Budugre village to apply for a Patta of the land where stone quarry is located. The Patta is in the name of Shri. Morphine R Marak of Budugre village. Based on the Patta issued by the Garo Hills Autonomous District Council he applied for NOC from all concerned Department like Meghalaya State Pollution Control Board, The Divisional Forest Officer, Mining & Geology Department etc. for starting stone quarry as per Meghalaya Minor Mineral Concession Rules 2016. He had started the construction work of approach road to the quarry first in the month of July 2021. However, the approach road was not feasible therefore he again started the approach road from another location. All this while there is no any complaint or any objection from anybody. However, all of a sudden there arose some complaint from some vested interest having no any proper justification.
2. The Nokma of Budugre village Shri. Analson R Sangma was call upon to clarify on the statemen given by the stone quarry owner. In his clarification, the Nokma informed the gathering that he had not issued any NOC to Shri. Morphine R Marak. The NOC which Shri. Morphine R Marak is having is not genuine, but a fake one. He had no knowledge about any stone quarry that was started under his jurisdiction. He and his family members were not aware of anything about identification of the land for stone quarry. There was no any public meeting held in the village about mining operation. As such he could not allow any mining to take place in his area.
3. The Chairman had examine all the relevant supporting documents of the Quarry owner. Among the documents produced were Nokma document, NOC from Cheran Clan members, NOC from Meghalaya State Pollution Control Board, NOC from the Divisional Forest Officer and others. The Nokma however rejected the claim of the stone quarry owner about the NOC of Nokma. He showed his own Nokmas pad which was totally different from the NOC of quarry owner. The Chairman had thoroughly examine the documents and informed the gathering that an enquiry will be ordered to be done by the Block Development Officer Chokpot about the distance of the quarry from Dareng river. The documents were retained in the office for proper verification about the claims and counter claims.
4. Some villagers who were present in the meeting raised the issue of pollution of the river Dareng. They informed the gathering that the location of the quarry is very close to the river. During rainy season there will be heavy landslide which will ultimately flow into the river and caused adverse pollution. There are more than 20 numbers of villages which used the water for drinking, washing & bathing. The mining activity will have adverse impact on the river. Therefore, the villagers had strongly opposed any mining activity in the village.

- 20 -

5. The Chairman informed the gathering that their concern had been noted and will be examined thoroughly. Depending on the situation another meeting will be called soon. As there were no more points to discuss, the meeting ended with the vote of thanks from the Chair.



Deputy commissioner
South Garo Hills, Baghmara.

Dated: Baghmara the 31st March, 2023

Memo No. SGH/DC/GENL/MISC/4/2022/88

Copy to:-

1. The Superintendent of Police, South Garo Hills, Baghmara, for favour of information.
2. The Sub-Divisional Officer (Civil) Chokpot Civil Sub-Division, South Garo Hills for information.
3. The Sub-Divisional Police Officer, Chokpot, for information and necessary action.
4. The Divisional Forest Officer, South Garo Hills, Baghmara for information and necessary action.
5. The Block Development Officer, Chokpot C&RD Block, South Garo Hills for information and necessary action.
6. Shri. Analsan R Sangma, Nokma of Budugre village/Shri. Morphine R Marak, land owner/Smt. Alpha D Marak, Quarry owner for information and necessary action.
7. Office copy.



Deputy commissioner
South Garo Hills, Baghmara

Minutes of the meeting held in connection with the stone mining at Budugre Chokpot of South Garo Hills, May, 2023 at the office Chamber of the Deputy Commissioner, South Garo.

Member Present: As Annexure "A"

The meeting was presided over by Shri. S. Awasthi, IAS, Deputy Commissioner, South Garo Hills. At the beginning the chairman welcomed all members present in the meeting and briefed the members that the purpose of the meeting is to assess the present situation on the ground about the operation of stone mining at Budugre, Chokpot. Thereafter, he invited the members concerned to express their stand on the issue.

The Nokma Shri. Analsan R Sangma said that he won't allow the stone quarry to operate at any cost. The Nokma also submitted letter highlight that he has never given NOC for mining and it was made by in a fraudulent manner and the villagers are opposing the mining activity as it will cause damage to Dareng river which is lifeline of the people.

The quarry owner was represented by her husband Shri. Rakesh Marak. He said that he had obtained the necessary documents to operate stone quarry and hence should be allowed to operate. He further said that in the year 2019 when big machineries were brought to the site to construct approach road, there was no any objection from the Nokma and others.

Shri. Jesse Ch Marak, the President of Chokpot Area Vigilance Committee said that the stone quarry will not be allowed to operate due to environmental consequences. He strongly opposed to the stone quarry.

The Block Development Officer Chokpot C & RD Block, Sub-Division Officer (Civil) Chokpot Sub-Division, Officer-in-Charge Chokpot Police Station indicated that allowing mining operation may lead to law and order issues as locals are vehemently opposing the same.

After hearing both sides, the chairman informed the members that since the situation on the ground is not conducive due to mass protest from all concern which may ultimately result to big law and order issue, status quo as such should be maintained at this stage.

The meeting ended with vote of thanks from the chair.


Deputy Commissioner

South Garo Hills, Baghmara

Dated: Baghmara the 05th May, 2023

Memc No. SGH/DC/GENL/MISC/4/2022/108

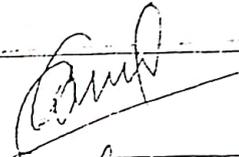
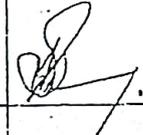
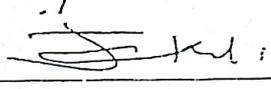
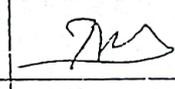
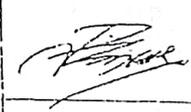
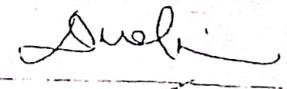
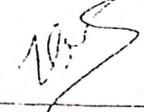
Copy to:-

1. The Superintendent of Police, South Garo Hills, Baghmara, for favour of information.
2. The Sub-Divisional Officer (Civil) Chokpot Civil Sub-Division, South Garo Hills for information.
3. The Sub-Divisional Police Officer, Chokpot, for information and necessary action.
4. The Divisional Forest Officer, South Garo Hills, Baghmara for information and necessary action.
5. The Block Development Officer, Chokpot C&RD Block, South Garo Hills for information and necessary action.
6. Shri. Analsan R Sangma, Nokma of Budugre village/Smt. Alpha D Marak, Quarry owner for information and necessary action.
7. Office copy.


Deputy Commissioner
South Garo Hills, Baghmara

-X-

MEMBERS PRESENT AT THE MEETING ON 5TH MAY, 2023 @11:30 AM AT
DEPUTY COMMISSIONER'S OFFICE CHAMBER, SOUTH GARO HILLS,
BAGHMARA TO DISCUSS ABOUT THE MINING OPERATION (STONE
QUARRY) AT BUDUGRE, CHOKPOT, SOUTH GARO HILLS.

SL NO.	NAME WITH DESIGNATION	CONTACT NO.	SIGNATURE
1.	Shri. S Awasthi, IAS, Deputy Commissioner, Baghmara		
2.	Shri. A. T. Sangma, MPS, Superintendent of Police, Baghmara.		
3.	Dr. WCR Marak, MCS, Addl. Deputy Commissioner		
4.	Shri. P R Marak, Addl. DC & I/C Chokpot Civil Sub-Division, SGH.		
5.	Shri. S Ch Sangma, MCS, BDO Chokpot C&RD Block.		
6.	Shri. Shimpri G. Sangma	9385322354	
7.	Shri. Sushanta Ch. Marak	6009946517	
8.	Shri. Nalindra A. Sangma	9612273832	
9.	Melanda La Mondra		
10.	Rupa U. Monjar		
11.	M M. Sangma D.F.O.		
12.	R. K. Marak		
13.	S I D. R. Marak of Chokpot PS	8787853070	
14.	Shri. W. Sangma, MPS	8638279919	
15.	Dy. S.P. S/Garohills		



ANNEXURE

306

OFFICE OF THE GARO HILLS AUTONOMOUS DISTRICT COUNCIL: TURA.
FOREST DEPARTMENT

No.CF.1302/MBS/2022/_____

Dated Tura the _____ October/2023.

From:- The Chief Forest Officer,
Garo Hills Autonomous District Council, Tura.

To,
The Divisional Forest Officer,
Baghmara Territorial Division,
South Garo Hills.

Sub:- Complaint against stone quarry at Budugre A-kingland, Chokpot.

With reference to above subject, this is to inform you that complaint have been received from Nokma of Budugre and also from the vigilance committee of Chokpot area with regard to illegal mining of stone quarries at Budugre A-king, Chokpot, South Garo Hills. Our team have conducted an enquiry into the matter and found that the said quarry operating in that area is affecting Dareng river and causing extensive damage to the environment as well as to the nearby surroundings.

In this regard a letter of appeal submitted by the complainants for an immediate stopping of stone quarrying may be looked into and necessary steps may be taken to resolve the issue from your end.

This is for favour of your kind information and necessary action.

Chief Forest Officer,
Garo Hills Autonomous District Council, Tura.

Memo. No..CF.1302/MBS/2022/597 - 1604

Dated Tura the 9th October/2023.

Copy to:-

1. The PA to Registrar General, National Green Tribunal, Principal Bench, Faridkot House, Copernicus Marg, New Delhi-110001 for information.
2. The Executive Member, I/c Forest Department, Garo Hills Autonomous District Council, Tura for information.
3. The Principal Chief conservator of Forest and Chairman, Pollution control Board, Shillong for information.
4. The Director of Mineral Resources Meghalaya, Shillong for information.
5. The Range Forest Officer, Tura Range, Garo Hills Autonomous District Council, Tura for information.
6. The Chairman, Chokpot area Vigilance Committee, South Garo Hills for information.
7. Shri. Analsan R. Sangma, Nokma, Budugre, Chokpot, South Garo Hills, for information.
8. File.

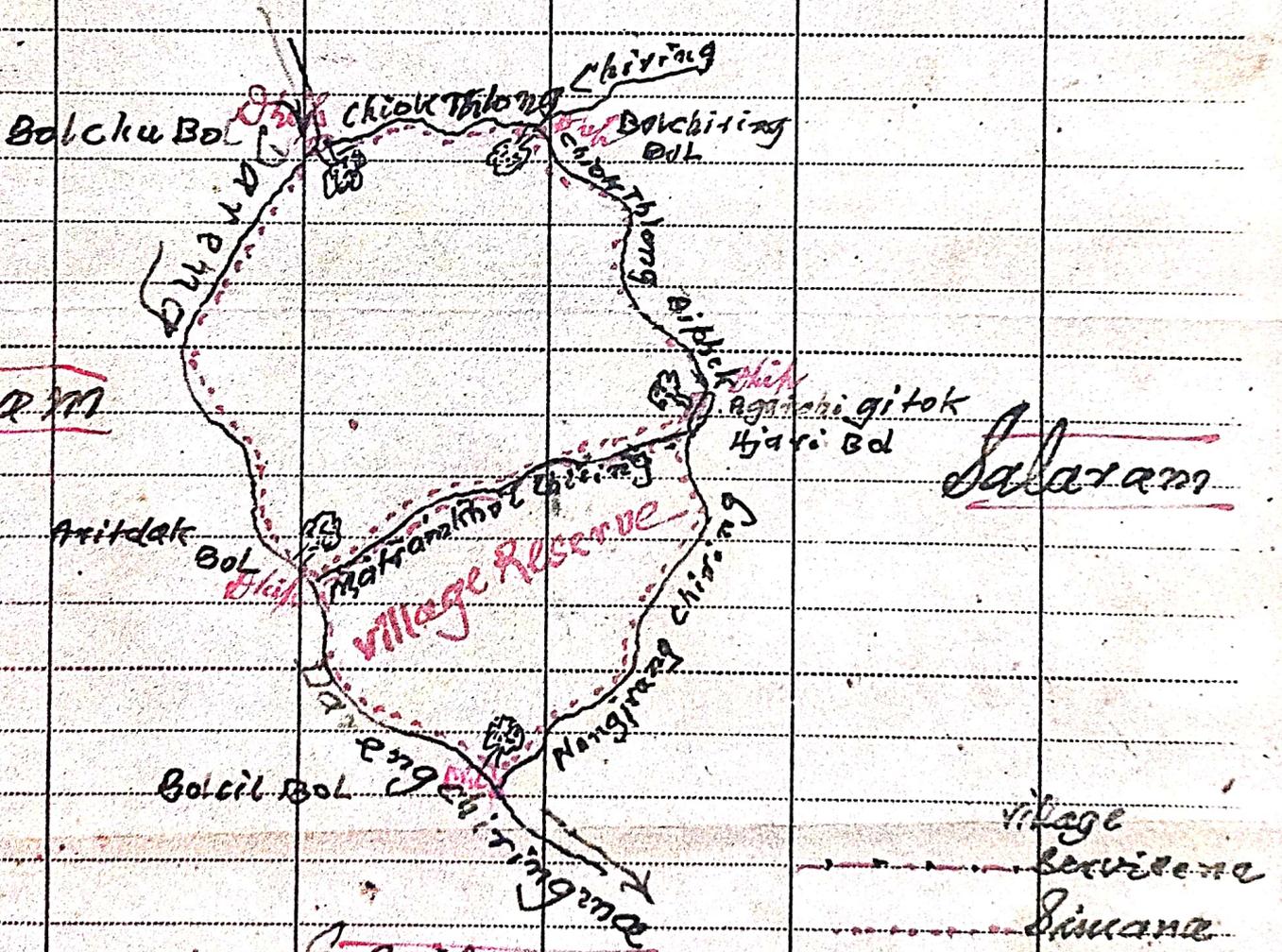
Chief Forest Officer,
Garo Hills Autonomous District Council, Tura.



Date of application for the copy.	Date fixed for notifying the requisite number of stamps and folios.	Date of delivery of the requisite stamps and folios.	Date on which the copy was ready for delivery.	Date of making over the copy to the applicant.

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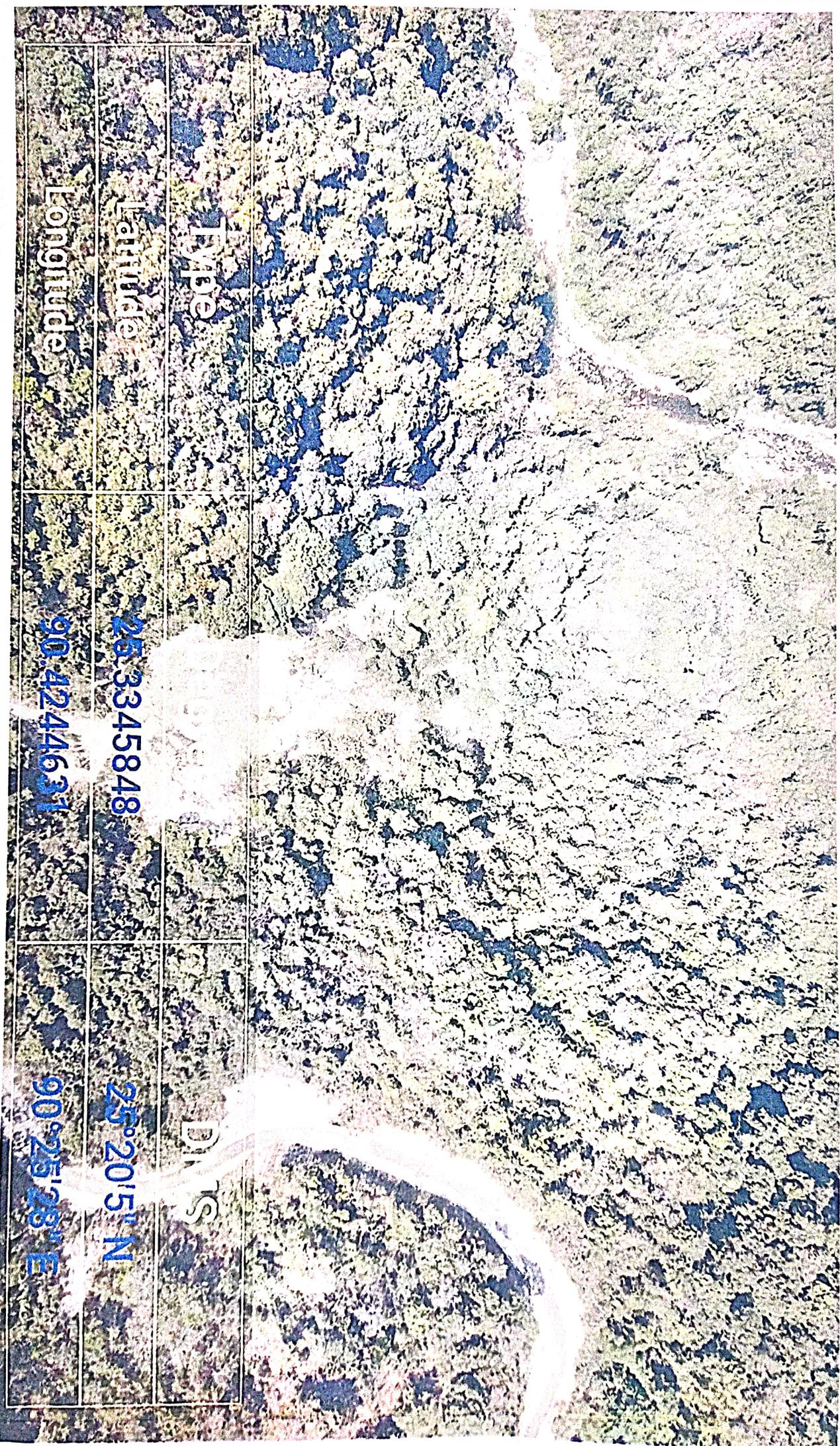


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 Bolchiring Bolphungo
 Salaramochi: chiockthlong chering
 Bolchiring Bolou chiockthlong Bipphetaho

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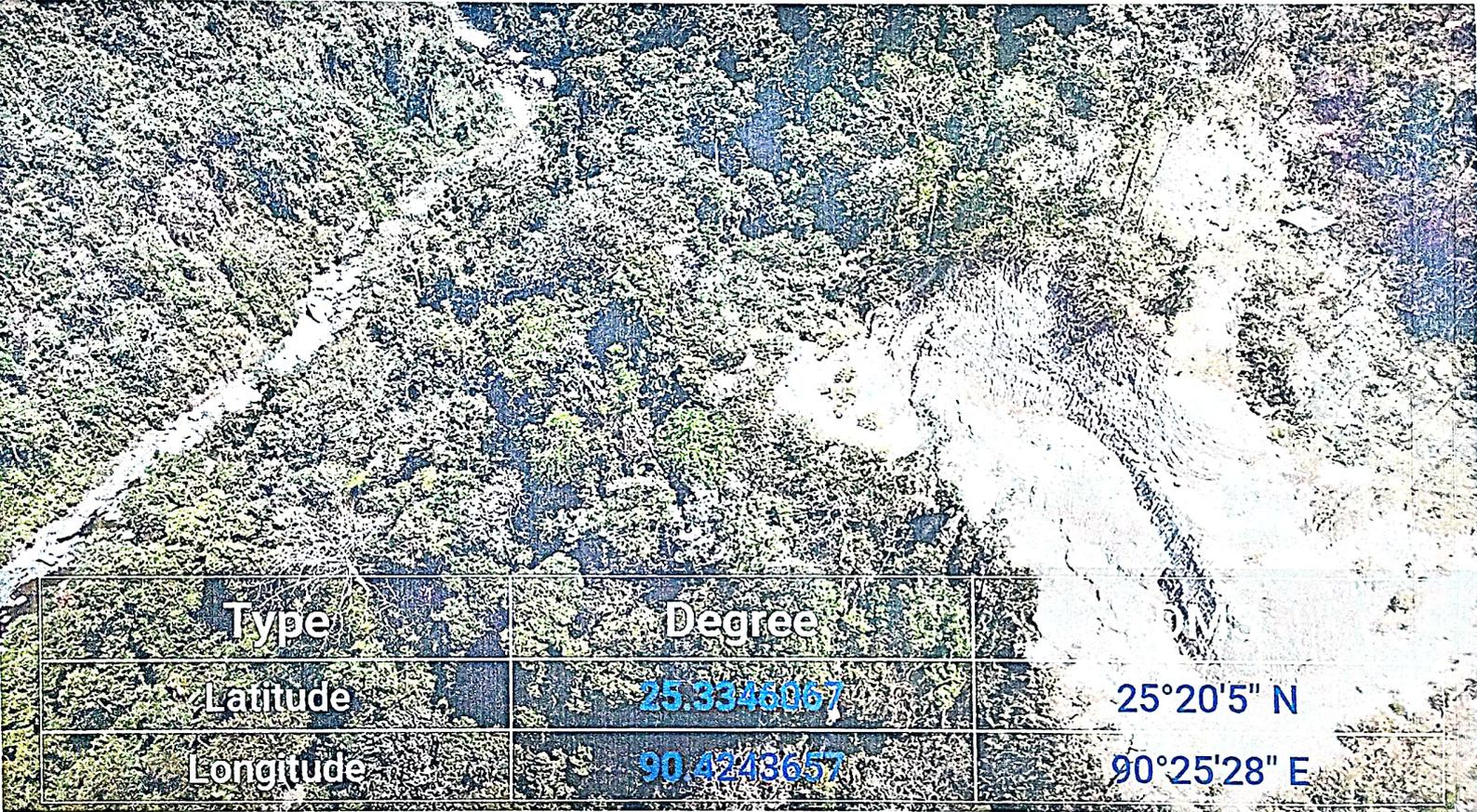
ANNEXURE - VIII



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Longitude	90°42'44.631"	90°25'28"E

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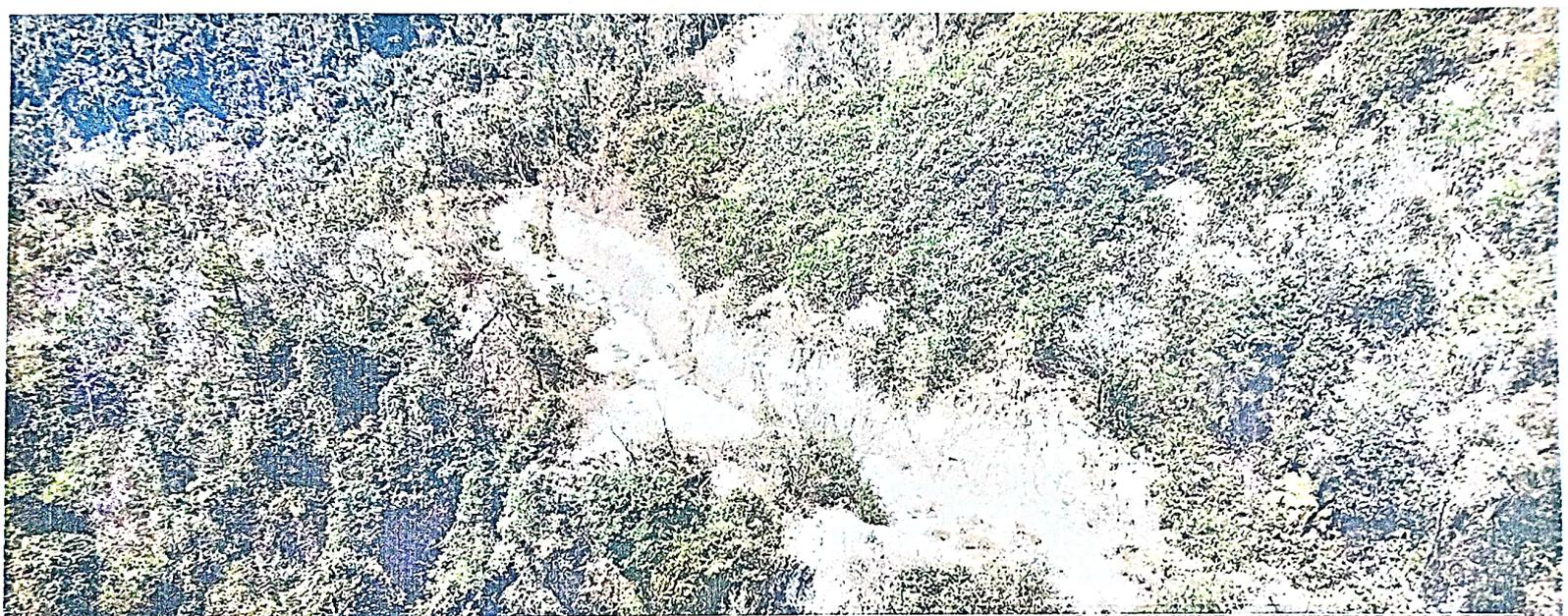
ANNEXURE - VIII A



Type	Degree	
Latitude	25.3346067	25°20'5" N
Longitude	90.4248657	90°25'28" E

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ANNEXURE - VIII B



Type	Degree	DMS
Latitude	25.334505	25°20'4" N
Longitude	90.4244183	90°25'28" E

- 89 -

ANNEXURE - IX



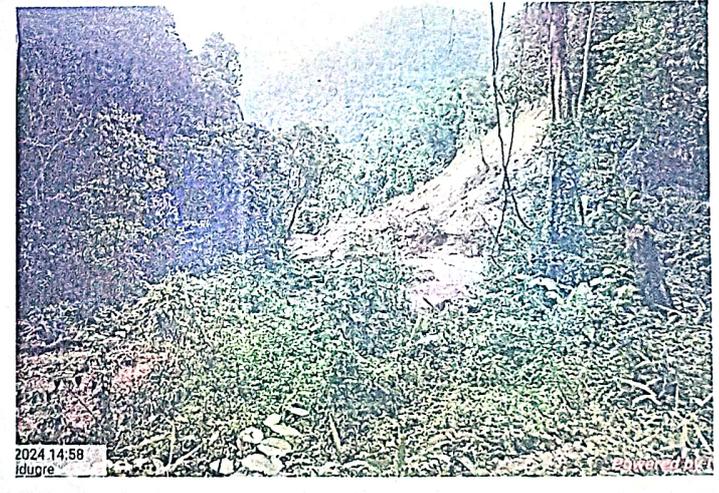
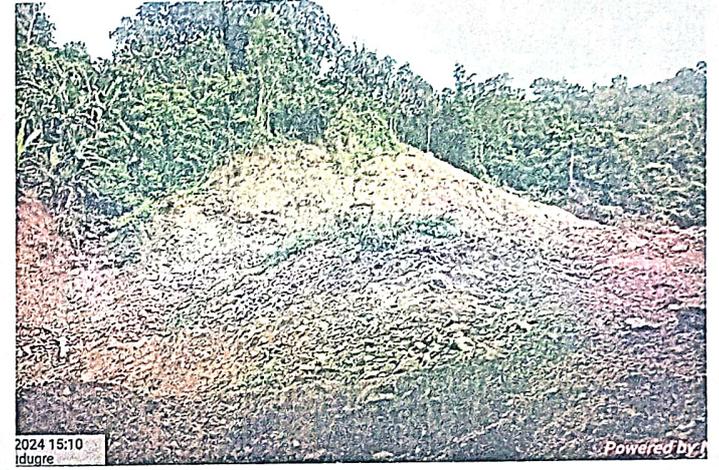
~~IX~~

ANNEXURE - IX A



~~IX~~

ANNEXURE IX B



-X-

ANNEXURE I - IX C



-X-

WATERWAYS X

